

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.170/00058/2017
IN
OA.NO.170/01700-1703/2015

DATED THIS THE 14TH DAY OF DECEMBER, 2017

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI P.K. PRADHAN, MEMBER(A)

1. Sri Ravi S.R.,
Age: 47 years,
S/o Sri S.V. Ramaiah,
Occn: TGT Kannada
Jawahar Navodaya Vidhyalaya (JNV),
Devarahalli: 577 213, Davangere.

Presently working at
JNV, D.G. Halli Mysuru : 570 026.

2. Sri Gajanan B Wadeyar,
Age: 42 years,
S/o Sri Bilyani,
Occn: TGT English
Jawahar Navodaya Vidhyalaya (JNV),
Devarahalli : 577 213,

Channagiri Taluk,
Davangere District.

3. Sri Yogesha M,
Age: 47 years,
S/o Manjappa Gowda,
Occn: TGT Social Science
Jawahar Navodaya Vidhyalaya (JNV),
Devarahalli : 577 213, Davangere.

Presently working at
JNV Balepuni: 574 153,
Mangalore D.K. District.

4. Sri Ravi S.
Age: 42 years,
S/o Sri Savanoor S.D.,
Occn: Music Teacher,
Jawahar Navodaya Vidhyalaya (JNV),
Devarahalli : 577 213, Davangere.

Presently working at:
JNV, Uduvaly: 572 143
Hiriyur Taluk, Chitradurga.

...Petitioners

(By Advocate Shri P.A.Kulkarni.)

Vs.

1. Sri Biswajit Kumar Singh, IFS.,
Commissioner
Navodaya Vidyalaya Samithi,
B 15, Institutional Area, Sector 62,
NOIDA: 202 307
District Gautam Budh Nagar, (U.P.)

2. Sri A.Y. Reddy,
Deputy Commissioner
Navodaya Vidyalaya Samithi
Hyderabad Region,
N.L.I. Buildings, Nallagandla Road,
Post & Vill: Gopanpally,
Hyderabad : 500 107,
Telangana State.

.... Respondents

(By Advocate Shri V.N. Holla,)

O R D E R (ORAL)

HON'BLE DR K.B. SURESH, MEMBER(J)

Heard. Shri V.N. Holla, learned counsel for the respondents submits that the order has been issued to re-fix the pay of the applicant in accordance with the order of this Tribunal and submits that substantially the order has been complied with.

2. Shri P.A. Kulkarni, learned counsel for the petitioner submits that it may be so. But then the monetary benefits have not been given. Shri V.H. Holla, submits that it is in the channel. Therefore, we will close the Contempt Petition but with liberty. Notice discharged. Liberty be exercised within 2 months, if payment is not made till then.

3. MA. No.532/2017 for exemption of personal appearance is allowed.

(P.K. PRADHAN)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

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Annexures referred to by the petitioner in CP.No.58/2017

Annexure -C1: Copy of the order dated 22.12.2016 passed in OA.No.170/1700-1703/2015.

Annexure -C2: Copy of the forwarding letter dated 07.1.2017 in respect of petitioner No.1 along with typed copy.

Annexure -C3: Copy of the representation dated 10.1.2017 in respect of petitioner No.2 along with typed copy.

Annexure -C4: Copy of the representation dated 17.1.2017 in respect of petitioner No.3.

Annexure -C5: Copy of the forwarding letter dated 19.1.2017 in respect of petitioner No.4 .

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